

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 890 of 2020**

**In the matter of:**

**Union Bank of India**

**....Appellant**

**Vs.**

**Siripuram Developers Pvt. Ltd. & Ors.**

**....Respondents**

**Present:**

**Appellant: Mr. Alok Kumar and Ms. Drishti Harpalani, Advocates.**

**Respondents: Mr. Krinshna Dev J., Mr. Sai Kaushal and Mr. T.P.S. Harsha, Advocates for R- to 4.  
Mr. Satendra K. Rai, Advocate for R-5.**

**ORDER**  
**(Through Virtual Mode)**

**29.01.2021:** Reply affidavit has not been filed. Learned counsel for Respondent Nos. 1 to 4 - Shri Krishna Dev J. undertakes to file reply affidavit during the course of the day. Rejoinder thereto, may be filed by the Appellant within 10 days. Learned counsel for the parties may also file short written submissions, not more than three pages, alongwith compilation of relevant judgments within the same period.

List the appeal 'for admission (after notice)' on **19<sup>th</sup> February, 2021.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*